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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

0A No .17 38/99

New Delhi: dated: this the 22 day of 17A7 ,2001

HON BLE MR. SER. ADIGE VICE CHAIRMAN (A).

HON BLE DR. A . VEDAVALLI, MEMBER (J)

Ram Nath, S% Shri Mohan Lal, R/o RZ-45A, Old Rajapuri, Near Vishwas park, Uttam Nagar, New Delhi -59

·...Applicant.

(By Advocate: Shri S.D.Raturi)

Versus 1

- 1. UOI through
 Secretary to the COI,
 Ministry of Railways, Rail Bhawan,
 New Delhi
- 2. Northern Railway through its General Manager, Baroda House, New Delhi.

IJ,

- 3. The Divisional Railway Manager, DRM Office, Northern Railway, State Entry Road, New Delhi.
- The Divisional Personnel Officer,

 DRM Office,

 Northern Railway,

 State Entry Road,

 New Delhi
- 5. Shri Sudhir Kumar (ELC), CEFO/Power/NDLs, New Delhi Railway Station, New Delhi.

• • • Respondents • *

(By Advocate: Shri D.S.Jagotra)

ORDER

S.R.Adige, VC(A):

Applicant impugns respondents! letter dated

28.12.98 (Annexure-A1) rejecting his claim for promotion
to the p ost of Electrical Chargeman Grade B:

(Rs.1400-2300 RPS) against 25% intermediate quota
in the selection conducted in April, 1990.

2. Heard both sides

We note that applicant had made the same prayer for promotion to the post of Elec. Chargeman Grade 181 (Rs.1400-2300 RPS) against 25% intermediate quota w.e. 2.44.90 in OA No.581/93. That OA was dismissed on ground of limitation by order dated 17.3.93 (Annexure-A 24

However, applicant kept representing to respondents, who replied to him vide impugned letter dated 28.12.98. That letter does not extend the period of limitation in regard to the cause of action which arose in 1990 itself, in regard to which he filed OA No.581/93 which was dismissed on ground of limitation by order dated 17.3.93.

The present OA is also therefore dismissed.

No costs.

(DR.A. VEDAVALLI) MEMBER (J)

(S.R. ADIGE) VICE CHAIRMAN(A).

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